MR. SPEAKER; it is not always wery essential to answer. You can say that it is a suggestion for action. Please note it. You are not a new Minister now. You are quite getting matured now. He gave some good suggestions and you just note them.

President's

Address (M)

Mr. Sat Pal Kapoor-not here.

12. 36 hrs.

BUSINESS ADVISORY COMMITTEE
FIFTY-SECOND REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH). I move:

"That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the 20th February, 1975."

MR SPEAKER: The question is:

"That this House do, agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the 26th February, 1975."

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The motion was adopted

12.37 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS.—contd.

MR. SPEAKER: Now we have some time and we can utilise it for a few more Members to participate.

Before I call the next member I may inform the House that the Prime Minister will reply at 2 p.m.

SHRI PILOO MODY (Godhra): That is not convenient to me. Can you make it five past two? (Intertuptions). MR. SPEAKER: Mr. Mancharan.

SHRI K. NANOHARAN (Madras North): At the outset, let me congratulate the Prime Minister....

SHRI PILOO MODY: We are discussing President's Address.

SHRI K. MANOHARAN: ... for her courage and Sheikh Abduliah for his genuine understanding in reaching a very good accord which is really a shot. Much has been said about that accord. But, so far a<sub>3</sub> Anna DMK is concerned, we welcome that accord and thereby, the bitterness that has been there for the past so many years has once for all gone I do not wish to say much about it now. But simply let me quote the Hudustan Times—a small portion of its editorial; I think that would carry the necessary sense.

"Mrs. Gandhi has displayed a maturity and courage which should give her strength to apply these same gifts in other areas of national reform and endeavour. Altogether, the Kashmir accord is a fine achievement—a sign of strength. Unly those who are weak in their own convictions of India's unity will distrust it."

The next important point 1 want to say is about the total revolution of a national leader. I have the highest regard for him. He is the official spokesman of the total revolution today. According to him, total revolution means, I think, total chaos, total anarchy and total confusion to be created in the country....

SHRI NOORUL HUDA (Cachar): A matter of interpretation.

SHRI K. MANOHARAN: Had it been a total utilisation of the national wealth or total mobilisation of the natural resources of the country or total exploitation of the man-power, I

# Shri K. Manoharan?

can understand the concept of total revolution of the official spokesman of the total revolution. But, unfortunately, openly he is asking the students not to write examinations, he is asking students not to go to schools. he is asking lawyers not to attend courts and he is asking judges not to deliver judgments. This I cannot understand. It is "maturity of approach or the lack of it? He la 73 and we are expecting the maximum maturity and sobriety from him. On the contrary, he is, however, playing into the hands of the reactionary forces or the fascist forces or he himself is an embodiment of that because entire country is facing an economic crisis, political degradation, instability and uncertainly and all the things are accumulating in the country and the spokesman of the total revolution thought that this is an opportunity for creating confusion in the country. I really doubt the integrity or the sincerity of that noble man. simply submit this, Sir, We are youngesters. Please leave us alone. We are asking these older people to take rest and allow the affairs of the country to be conducted by the younger generation. I am sorry to tell all these things. He has been talking of total eradication of corruption. He says, the Government of Bihar is the seat of corruption. He says. Chief Minister of Bihar, Mr. Ghafoor is a fountain-head of corruption. want #to selk a simple question, to this Official Spokesman of the Total Revolution. Has he considered about the Chief Minister of Tamil Nadu or the Government of Tamil Nadu? About two years ago the leader of the Anna DMK, Shri MGR and the CPI leader Shri Kalyanasundaram submittmemoranda to the President against the Karunanidhi Ministry listing various charges, one after another, so many charges were levelled but no action has been taken so far. Not only that. That Chief Minister Karunanidhi is a good friend of the

. official spokesmen of the total revolution of the country. I can quote one instance. On behalf of the Slum Clearance Board in Madras a big building was put up and the Prime Minister of India was invited to inaugurate it and to declare open the building. The Prime Minister came to know that behind the big building there was a bigger corruption and she refused to open it. By then the official spokesman of the total revolution was at Madras, and he was approached; immediately he came and he declared open this building and he said Karunanidhi Ministry is excellent. If anybody comes to Madras or Tamil Nadu he will come to know that the Ministry is discredited, is immoral, corrupt and is being rejected by the people. But unfortunately that Chief Minister happens to be with the official spokesman of the total revolution. I cannot understand this thing.

And secondly, he is being supported by Anand Marg; he is being supported by Jan Sangh, which according to me, is a reactionary party. He is being supported by Congress (O), which is a magnificent zero. These are the forces rallying around this official spokesman of the total revolution in the country. These are all creating a sort of condition in which I am compelled to suspect the bonafides of the official spokesman of the total revolution

There is another thing which I want to say and it is this. Several times people have been asking him. What are your alternatives? Please tell us what are the alternatives. saying corruption must go, simply saying electoral reforms must be there, will not do. May I make a submission to that great man? It is this. When Pandit Jawaharlal Nehru expired there was a great vacuum Which had been created in the politics of the country. Then the entire country wanted to know who is the next man. Many people approached him. If he had been sincere enough he

would have agreed to come to politics and he would have accepted the offer immediately. But he said: I am not going to be dragged into politics, don't allow me to be dragged into it. because politics is not hobby of mine. 'Immediately he I don't like it. followed Vinobhaii. But now after 25 years he suddenly wakes up just like Rip Ven Winkle, he talks something about political corruption, this and that. Unless he has got traditional hostility towards Nehru family he would not have talked of these things. That is my sincere submission, Sir.

President's

Address (M)

Secondly, with a deep sense of anguish I am saying this. This is regarding the Governor of Tamil Nadu. He was a Member of Parliament here, he was a Minister here; he was a good friend of mine and now he has become Governor. Governor's role, I know, is a political role.

He is neither the spy of the Government of India nor the stooge of the State Government. But, so far as Shri K K Shah is concerned, with a mental anguish, I am saying he has become a stooge of Shri Karunanidhi.

MR. SPEAKER: Mr. Manoharan, you will kindly avoid passing such references against the head of a State whatever be your anguish. According to the rules, you cannot pass a reference which is a reflection on the conduct of a Governor.

SHRI P. K. DEO (Kalahandi): Es-1 pecially he is not here to defend himself.

I am SHRI K. MANOHARAN: telling all these things because ....

SPEAKER: MR. Whatever be your anguish, after all, the rules are there. If you do not want to follow them, that will be transferred to my sanguish then.

SHRI K. MANOHARAN: I am sorry. These are certain facts which the House should understand. He is supposed to give all this information. He is expected to give correct political assessment of his about the Tamil Nadu Government. I doubt very much whether correct information is being supplied by Shri K. K. Shah at all to the Government of India. The simple reason is this. Everybody in the streets, in Tamil Nadu knows that Karunanidhi is corrupt But, Shri K. K Shah had the check to speak to the students of schools and colleges that all must be like Karunanidhi. Ultimately all must become corrupt.

President's

Address (M)

MR. SPEAKER: If you yourself become Governor will you talk like that?

SHRI K. MANOHARAN: sorry, Sir. What the Governor openly is talking to the students community I am conveying for your information and that is for the kind information and consideration of the Prime Minister too. I request her to see that Shri K. K. Shah is recalled from Tamil Nadu. That is my humble suggestion firstly.

Another thing is this. Mucn has been talked about defection and all that So far as my party is concerned, we have been talking for long that in our Constitution there must be an amendment. A provision must be incorporated for the right to recall When once the idea was thrown for the attention of the Paime Minister, she said that it might not be practical. But, I had annote prepared by some experts. There are provisions from the Constitution where such kind of provisions are incorporated in the Constitution. For example, let the ruote from the Constitution of Switzerland. In Switzerland, in a modified way, there is a

[Shri K, Manoharan]

provision; in U.S.S.R., Poland, Albania, Bulgaria, Hungary, Czechoslovakia and Yugoslavia it has also been incorporated. In the Constitution of 12 States of U.S.A., the provisions for recall operate in six States. The principle underlying is that the people may have a speedy remedy for removal of such a functionary who is not giving satisfaction regardless of whether he is discharging his duties to the best of his ability as his conscience dictates. I can quote very much. But, there is another thing. That is regarding recall of In certain States in the nudges U.S.A. it has been carried further and adopted to judges I quote:

"The recall of all elected officers, including judges, is in use in eight State, the American Union; that of such officers, excluding judges in four"

I have got a request here also to see that this can be implemented. To that extent, I would request the House as well as you to see whether our Constitution can incorporate the right to recall as otherwise, political immorality will never be completely removed from the political side of this country. So I request the House as well as you that some provision must be made in this regard. The anti-defection Bill cannot help. It is only the right of recall which will create a fear in the minds of the politicians and the Ministers.

Lastly, I want to say something about the drought conditions that exist in Tamil Nadu. The districts of Ramnad, Pudukettai, Dharmapuri and Salam were terribly affected. M.G.R., the leader of Anna-D.M K. has asked us to start some gruel centres and we are doing it now. The Central Government was kind enough to give Rs. 7.5 crores and Karunanidhi is expecting more. The Prime Minister

when she was recently in Madras said that she was receiving complaints about the misuse of funds. My suspicion is this money donated and given by the Central Government may be pumped into Karunanidhi's election funds. So, this misuse must be stopped. Then only the people of these drought affected areas can be saved from this present miserable plight. I hope the Prime Minister will take care of this. She is aware of this fact. If all this is done, definitely the drought condition to a certain extent can be removed and people can be saved. Reports are there of starvation deaths. In view of this serious situation I request the Prime Minister to donate liberally and that money should be spent usefully At present the contract system is prevailing. The contractors are the D.MK people and, as such, the money is not going to the people where it is expected to go So. I request the Prime Minister to see that the money is properly utilised for the purpose of drought-stricken affected areas

Lastly, I thank the Government and the President for his Address Although certain things like right to recall, etc. have not mentioned yet it is the endeavour of the entire people of this country to see that material advancement and political stability in the country is assured. There was a talk of possible alliance between Anna-DMK and Cong.(R) in DMK, of course no official level talks have started. may be or may not be that is a different matter. But I must say-because after 70 years of age people may not be in a steady position to talk or think about-some four or five months ago a great man from South, a political giant, while he was talking to me said. The one and the only lady who could steer the ship of State effectively in the present situation is no other lady than the Prime Minister, Smt. Indira Gandhi. The same old man is now telling that

the one and the only lady who is spoiling and ruining the economic situation of the country is no other person than the Prime Minister, Smt. Indira Gandhi. Who is that old man?

President's

Address (11)

AN HON. MEMBER: Kamaraj!

SHRI K. MANOHARAN: Yes. can understand that opinions change on the basis of compulsions of time and environment in the situation but not on the compulsions of whims and fancies of an individual. Four months back the Prime Minister was an angel and after four months she has become I cannot understand. How fickle is the mind of man? · I am placing this for the consideration of the Prime Minister that these are all puople against whom she must be very careful. Sir, the country is now divided into two sections, one section which stands for status quo and another section which stands for change. The section which stands for change is strengthening itself. But. against it, there is another force which is developing, a fascist force which will undermine the infra structure of our democracy. Unless the progressive forces come together and put up a great fight against this fascist force, I am afraid, Sir, the political stability, the democratic functioning and everything will collapse. Sir, these are my humble submissions for the consideration of the House as well as for the consideration of the Prime Minister.

12.57 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock The Lok Sabha reassambled after lunch at Fourteen of the Clock

[Mr. DEPUTY SPEAKER in the Chair].

MOTION OF THANKS ON THE PRE-SIDENT'S ADDRESS—Contd.

MR. DEPUTY-SPEAKER: The hon. Prime Minister to reply to the debate on the President's Address.

THE PRIME MINISTER. MINISTER ATOMIC ENERGY, MINIS-TFR OF ELECTRONICS, MINISTER CF SPACE MINISTER OF PLAN-NING AND MINISTER OF SCIENCE TECHNOLOGY AND(SHRIMATI Deputy-INDIRA GANDHI): Mr. Speaker, Sir, yesterday we had a meeting of Members of Parliament to renew our allegiance to the Constitution. As I sat there watching the portraits of the luminaries of our independence. struggle and thought of the speechesone hears and the remarks and comments that are quite often made outside and also about what Indians say when they go abroad, I wondered why it is that so many people think that to serve the country means to con-So often when people get demn it. together or meet foreigners, they seem to find pleasure in decrying what has been done here. I doubt if there is another land where elected representatives and others are so given to running down their own system, their own people and even, if I may say so. themselves.

I do not know if this is some deep-seated psychological malady. So, far as the Opposition is concerned, it cannot be merely because they are out of power, because all of them have formed governments in one State or the other. When they had their SVDs, UDFs and other initials, there was the same in-adequacy and a kind of imbalance. Unfortunately, some in my own Parly also lack confidence and are best with pessimism.

AN HON. MEMBER: Throw them out.

SHRIMATI INDIRA GANDHI: The Opposition has every right to criticise the executive. In fact, democracy is the one and only political system which assigns a recognised role to the Opposition. But in parliamentary democracy, the Opposition also has a responsibility not to obstruct policies which are voted upon by the Parliament Once they are voted upon by the Parliament, they are not just the policies of a party, they become national policies. This understanding is lacking.

Some people-political parties and groups-are candled enough to admit their lack of faith in parliamentary democracy, but still would like to remain to wreck the system from inside. Others swear by parliamentary democracy without accepting any of its elementary conventions. Today an agitation is being carried on in the name of cleansing the system or altering it. So far as I can make out, they are not sure themselves of their real objectives. Several ideas have been put forward in rapid succession. At first 3crapping the present representative mstitutions in favour of indirect rule through people's committees, and this by people who strongly dislike the Soviet idea which began in the same way. Next, majority rule was criticised and a proposal was made for proportional representation. Now it is said that · elections will be fought within the present system but without money. Yet vast amounts of money are being used for their demonstrations. Where does it come from? The present agitation is based on false premises and that is why it has taken a wrong turn. The whole campaign is giving a handle to our foes and detractors in other countries. The extra-ordinary which some outside people have taken in this agitation and campaign is also - not a little suspicious.

There was much fanfare about a committee to reform electoral law.

SHRI SHYAMNANDAN MISHRA (Begusarai): These do not seem to be cutting any ice with the people. You have overplayed these things.

SHRIMATI INDIRA GANDHI: I am not trying to cut any ice. At the moment I am trying to get some thoughts through you.

SHRI SHYAMNANDAN MISHRA: What is the basis? You say vast sums of money are being invested. Who believes you?

SHRIMATI INDIRA GANDHI: The people who see money being spent, those are the people who believe.

SHRI SHYAMNANDAN MISHRA: Only those people, gullible lot.

SHRMATI INDIRA GANDHI: From time to time these figures are mentioned in the newspapers also, not just by us.

SHRI SHYAMNANDAN MISHRA. Which newspaper? Please refer to any paper.

SHRIMATI INDIRA GANDHI: Anyway, after much fanfare a committee was formed to reform the electoral law. I have not seen the report. I have seen some summeries which have appeared in the newspapers. I am sorry I do not have the cuttings or the names of the newspapers!

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Please do not comment.

SHRIMATI INDIRA GANDHI: Why cannot I comment on something which has appeared in print?

Now, it has suggested some peripheral changes but no new scheme to replace the basic electoral system so far as I could make out from those comments. It recommends that a new system should be evolved by consensus. What else have I been saying? And may I ask: did the Constituent Assembly not represent such a consensus. Are the present agitators wiser, abler.

more dedicated, more farseeing, better endowed with legal constitutional and molitical insights and experience than the remarkable group of men and women who drew up our Constitution?

President's

Address (M)

SHRI PILOO MODY: That was your contention when the constitutional amendments were passed here: you thought you were wiser than they.

SHRIMATI INDIRA GANDHI: No. Mr Mody, they had stated themselves that they were not infallible and certain changes would be needed. This does not mean that we should throw out the Constitution, lock stock and barrel The mam grouses seems to be that the Constitution works and the anger against the Government also is that in spite of the fact that we are not, we do admit, as efficient as we should be and we would like to be, the Government also works. The system that they seem to be advocating at present is one in which there will be increased production without factories working, Government is to function better while its employees are attending rellies and are absent from their posts of duty. The executive they want to instal in the place of the Government is one which present would have the brain of the CPI(M) the heart of the Cong(O), the tongue and the lungs of the Socialist Party and the hands and feet of the Sangh . . . . (Interruptions)

SHRI SHYAMNANDAN MISHRA: Without the stupidity of the ruling party?.. (Interruptions). You consider yourself to be more progressive than me. . (Interruptions)

SHRI INDRAJIT GUPTA (Alipore): That is because you recognised heart.

Address (M)

SHRI SHYAMNANDAN MISHRA: He wants your heart to be with him.

. SHRIMATI INDIRA GANDHI: disagree with what hon. Member Shri Gopalan said, but what a relief to have arguments, even wrong ones. softly spoken! Is he really serious when the states that the rights of religious minerities are being suppressed? We know that there are incidents, some of them serious, and all of them we deeply deplore and condemn. We must do everything possible administratively and otherwise to see that these incidents do not recur. I should like to take this opportunity of expressing my deep sorrow at the happenings in the Jama Masjid area and my sincere sympathy to all who suffered there. There were similar incidents elsewhere, including one in Bombay which calls for great sorrow.

AN HON MEMBER: You condemn the police atrocities.

SHRIMATI INDIRA GANLHI: Τf the police are responsible they should be condemned, whoever is responsible should be condemned, but the very fact that such incidents take place is a blot on the country as a whole, whoever may be responsible. It is a question of social attitudes and the way we emotions get the better of us sometimes. But if there is anything which our people are legimately proud, fwith certain exceptions of communal elements) and which the world as a

[Shrimati Indira Gandhi]

·President's

Address (M)

whole recognises in India, it is the equal rights and unfetterd freedom which the followers of all religions enjoy in our country.

It is not necessary for me to embark on a full review of the economic scene, because the President's Address has dealt' with the question. But I should like to correct some misunderstandings and misapprehensions. There has been quite a controversy on both sides of the House about the Minister of Industry's remarks regarding private participation in public undertakings. Because of the shortage of resources and in order to give the people a greater sense of participation in national projects my colleague suggested that the investing public might also subscribe to a part of the capital of a public undertaking. This was a proposal for discussion. If you like you could call it food for thought. It certainly does not mean that Government is going to disinvest or that private participation is going to be allowed in all undertakings.

SHRI PILOO MODY: Why not?

SHRIMATI INDIRA GANDHI: I em just expressing my view, if you have no objection.

Some public undertakings calready have some private holding either because they existed earlier or because the formation agreements allowed it, and this has not in any way altered their basic character. If at all such a policy is to be adopted, it has to be done very carefully and on a case to case basia. There is absolutely no

question of a sell out of the public sector nor of allowing large houses and others like them to enter this field.

SHRI INDRAJIT GUPTA: How do you prevent that?

SHRI PILOO MODY: They will be sold only to the CPI.

SHRIMATI INDIRA GANDHI: That is a matter that is being discussed. If. there are difficulties we should see how they can be overcome; if they cannot be overcome, some other way may have to be found. The question is whether savings should be mobilised through taxes or can the public at large contribute in some way directly to public investment? When savings are dispersed and funds are necessary for public investment, can there be a method of direct investment of such savings? These are the questions which we have to consider and 1 would certainly like the views of the hon. Members opposite. I believe the Government of Kerala did some such thing. It had the right idea when it mobilised capital from the rural people every district of Kerala for a coastal shipping centre. This is the way in which one could involve people in what is happening in their state and their district.

SHRI SHYAMNANDAN MISHRA: Have the same form of Government here also. Coalition has worked very well there!

SHRIMATI INDIRA GANDHI: This is a particular way of mobilising public saving. Some people speak of the public sector as though it was solely their concern. Not so long ago, the public sector was decried day in and day out and every attempt was made to dispense with it But we did not lose heart We stood firm and expanded it to cover many important areas It has grown big and is doing I am sure it will grow further and do even better and play a crucial role in our national life And I hope, even Mr. Mody will welcome it

SHRI PILOO MODY' When will it start performing?

SHRIMATI INDIRA GANDHI: Ιt has already started performing

Some hon members have complained that very little progress has been made in irrigation during the last 25 years This is far from true Our irrigation potential has been doubled from 22 million hectares to 44 million hectares Because of this and the corresponding increase in food production, we have been able to look after ourselves in good years, and only in bad years do we have to make marginal imports. But we must make every effort and we must work towards a situation in which we can support ourselves in good and bad years and also accumulate reserve stocks I do not think it is fair to our farmers or to our agricultural scientists and many . research programmes to say that nothing has been achieved in the field of agriculture.

75 major irrigation projects and 155 medium projects, are now under Avarious stages of implementation. We

hope that most of them will be completed in the next 4 to 5 years, so that a substantial irrigation potential can be added There is also scope for more economic use of water and better utilisation of the available irrigation potential I have given instructions that special attention should be paid to these aspects, because we all realise how very important this is to our economy and our future.

President's

Address (M)

Some hon members expressed anxiety about the delay in settling inter-State water disputes We all share this concern but all of you know with what difficulties the problem bristles. Water is a State subject and issues have to be settled mainly between the concerned States themselves. We at the Centre have been doing our utmost to bring the States together One hon. member accused the Centre of taking a partisan attitude in the case of a particular dispute I would say this is wholly unjustified The Centre has been trying hard to bring about a just settlement of disputes whether regarding the Cauvery, the Narbada or any other However, such matters are surcharged with emotion. Hon members know that as soon as such a question arises, all party divisions are wiped Instead of getting together on something positive, we only get together on such issues. Even if a reasonable proposal is made, nobody is willing to agree, for fear of criticism and unpopularity in his own region. If it is fair, then both sides consider it unjust. There was a proposal of declaring water as a national asset. I am all for it and if need be, (with Mr.

# [Shrimati Indira Gandhi]

Mody's permission!) to amend the Constitution to enable us to do it But the consent of the States is necessary and most of them have disapproved this move. I would appeal to all parties not to politicalise this vital question but to adopt an attitude of give and take, keeping in mind not only the local interest, which is of course important, but the overall national interest.

One hon Member considered Government's policies to be anti-farmer. In fact, this is a slogan that is often repeated in some parts of the country. Others accuse us of being pro-Kulak. We are neither. All these years it has been our effort to make all that is necessary to increase agrichtural production,-water, electricity, fertilizers, or improved seeds,-- all these things are made available at reasonable prices. and to ensure that the farmer gets remunerative prices for his produce During the last two years, agricultural prices rose steeply and farmers had a good return. When there is some fall in prices, there are complaints. But how can prices come down generally unless there is some fall in the price of agricultural commodities, industrial raw materials and finished goods?

I was astonished to hear, even though the speech was in Tamil, from one hon, member that we are callous to the drought in Tamil Nadu, and that although I had gone to the State, I did not express any sympathy to the people there. This is an extraordinary charge. On the contrary, I had several functions there and in almost every

one of them I spoke of my deep concern. I am told the Member blamed the Congress for the drought in the State. How I wish I did have that much control over the clouds! As it 18, 1t did drizzle while I was there, but not enough to meet their needs, their urgent needs.

Droughts have done enormous harm to us, and a succession of droughts and wars have put us back by a decade. Even more worrying is the damage that drought causes to young people and children and to their physical and mental development, even though relief programmes have prevented starvation. No State Goernment should make drought an occasion to try to get as much money as it can from the Centre, and every effort must be made to see that what is available and the funds that come from the Centre are properly used and reach the people who are in greatest need But national sympathy should not be measured merely in terms of funds; it should be measured in the effectiveness with which relief is rendered Water conservation works should be built. This would help if the rain should fail again Government itself could mobilise the local people to do as much of this work as possible, instead of engaging contractors who might exploit the people for their own ends

Earlier on, other States like Assam Madhya Pradesh, Orissa and West Bengal had an equally bad experience, the after effects of which will long be felt. Our sympathy also goes out to all those who have suffered from earthquake in Himachal Pradesh. Sitting here think it is cold m winter But, can we imagine not being able to have the shelter of a roof in sub-zero temperatures day after day? This is what the people there had to face before relief could reach them.

One of the amendments urges the taking over of the wholesale trade in all the essential commodities, and another is about nationalisation. Members know that we are trying to-

President's Address (M)

improve the distribution as well as the production of basic essentials of domestic use. But obviously, we can undertake only as much as we can manage at any given time. Yet, I am fully conscious that a very vigilant eye should be kept on private trade to prevent them from exploiting the consumer.

I have expressed my views on nationalisation many times. Nationalisation by itself does not improve performance, unless we have the organisational and managerial ability to make it a success. We are now busy modernising what we had earlier nationalised. But, for all this we need awareness in the public and their cooperation.

Some members have stated that perhaps the drive against smugglers is slackening. That is not so. I am kept in touch with the situation. I have reminded my colleagues and I am assured that they are pursuing the drive. But public cooperation and information is very important.

A complaint was also made about the delay in the Industrial Relations Bill. We are trying to exp .te it. But in such a complex matt... we must carry people with us. So, various aspects of the Bill are being considered in detail by a Cabinet Committee.

I was also astonished to hear from an hon. Member that it is I who was propagating a snap poll. I am sure, nobody has heard me say that there would be a snap poll. I have been asked questions to which I have given very clear negative replies.

SHRI SHYAMNANDAN MISHRA: Why did the Government ask the Election Commissioner to expedite the revision of electoral rolls in a hurry so that lakhs of voters are being deprived of their valuable right?

SHRIMATI INDIRA GANDHI: You should see that they are not deprived. I certainly do not want to deprive them. Normally we do not pay sufficient attention to electoral rolls. It is not only today that I have remarked on it. At every meeting I tell my party to enrol voters. We did tell the Election Commissioner not to delay this work. But it did not mean ...

SHRI SHYAMNANDAN MISHRA: It has not been done properly.

SHRIMATI INDIRA GANDHI: Then they should do it properly. Hon. Members will please note that all these suggestions always emanate from that side and we are blamed for them, whether there will be a poll or there. will not be.

Shri Shyamnandan Babu's suggstion that all major issues should be discussed is a welcome one. I have said this before. I am prepared to start at once. I do not think we should always bother about who approaches whom. We should try to meet halfway so that somehow the meeting begins. Every time we get bogged down in an argument as to who spoke to whom and whether the right person was informed or not informed. the Opposition wants to function as a unit, one of them take the responsibility, not of expressing the views of all because that would be impossible, but just of consulting them.

My point is that all these controversial and major issues should be discussed not only by us in the House but all over the country, asking the people's opinion on them.

SHRI SHYAMNANDAN MISHRA: You have told the country about dialogue. Dialogue with whom and for what? What kind of dialogue?

SHRIMATI INDIRA GANDHI: That was in reply to a very specific question The name and everything was men. tioned. It had nothing to do with the Opposition parties sitting here.

[Shrimati Indira Gandhi]

One B.K.D. Member who spoke heren'! felt that I was standing on prestige. " I can assure him that this is not so. No engine works if it 'is not kept in't constant repair. No system will work . . . well without vigilance. As I have said' time and again, even the best of houses" cannot avoid decay if dirt and cobwebs are not removed. We know that there are shortcomings in the administrative system, and perhaps, in electoral system But I do not think these shortcomings are in principles; they are only in the way of working. These we are anxious to correct. We are ready to consider every constructive suggestion and take counsel with any individual or group who is interested. Perhaps we can have a soft of round-table discussion on electoral reforms as one of the subjects.

Having been an "angry" young person myself, although it was quite some time ago, I can'appreciate Shri Sharad Yadav's anger' and I understand 'his attitude. I welcome him to the House and, I hope, he will inject a constructive freshness and originality here, and not get swept off by the jaded politics of those who surround him. He has spoken of minorities and Scheduled Castes. As I said a little while ago the situation with regard to these leaves much to be desired, But which country, with a long history of religious strife, has been able to overcome it in a few years as we have?

AN HON. MEMBER: It has worsened.

SHRIMATI INDIRA GANDHI: It has not worsened. This is not true. Many problems such as unemployment are part of the general economic malaise. They do hit the weaker sections more, and in that sense a person belonging to a minority community or a Scheduled Caste or a Scheduled Tribe is affected more. But it is part of the general situation. Atrocities on Scheduled Castes and Scheduled Tribes are evidence of the fight against centuries old entrenched social attitudes. Instead of wasting our breath blaming one

another, we should forge a united frontino change such anti-social attitudencand to help these weaker sections in every way.

Spant.

Young people are worried about the use of MISA for students. I must say that-5'myself have been very unhappy aboutest. But I should like my young friends and also my old friends to find out how student disturbances have been, an are being, dealt with in all the - countries around us and even in far-eff ones? Which country has been so lettient and tolerant towards agitations? Some young people may be arrested here, but compared to the population of students, this is a small number. Even so, I deplore this, I am not condoning it; but I am mentioning it only so that the problem can be seen m proper perspective And whenever we anything about India let us consider, with which ideal country or society we are comparing ourselves ...

SURI SHYAMNANDAN MISHRA: Letous have a firm declaration that MISA would not be used against political persons or groups.

SHRIMATI INDIRA GANDHI: Just as all kinds of people rushed to join us, we see that many undesirabe elements and corrupt persons are jumping on to the bandwagon of the present agitation.

Corruption forms the centre of any debate. Charges are made without any shred of evidence. The test seems to be not "Is it true" but "Is he on our side or on the other side?". A campaign is being carried on to the effect that, if you remove Congress, you remove corruption. It does not matter if, to fight the Congress you take support and money from the most corrupt groups and individuals. As the President has said the Lokpal and Lokayukta Bill ia before the House. Several States have already either adopted Bills or made some arrangements of their own, and I sincerely hope that is will be passed quickly here sisc. . But corruption is of many kinds and it

permeates different levels. I have earlier, mentioned the need for greater vigilance by citizens—men and womenover the affairs of their neighbourhood. And I personally think that that
will go a very long way as a corrective
to cleaning up our society; Whether it
is a question of hoarders or black-marketeers, the people who live in that
area are the people who know most and
they are the people who should be
able to help.

President's

Address (M)

SHRI JANESHWAR MISHRA (Allahabad): What about Maruti?

SHRIMATI INDIRA GANDHI: There is no corruption in Maruti. Since the hon, Member has raised it, I can say that every question that has been asked has been replied to; nothing wrong has been done; no special favour should be, or has been, given because it is concerned with the Prime Minister's son.

What I was saying is that we are just as anxious as anybody else to remove corruption. I do not want to go into the details I have earlier spoken about the stage by stage actions we have taken. I have said it in public meetings and I have discussed it with leaders. But today there seems to be a very selective type of campaign or accusation. Corruption will not go in this way. If the real intention is to remove corruption, then it must be an honest way of dealing with it at every level....

SHRI SHYAMNANDAN MISHRA: A certificate of honesty should come from you?

SHRIMATI INDIRA GANDHI: Not at all.

SHRI NARSINGH NARAIN PAN-DEY (Gorakhpur): From JP, your leader, it should come.

3664 LS-9.

SHRIMATI INDIRA GANDHI: Just. a couple of days ago I made a statement on Kashmir and soon we shall have a debate in the House. I should only like to reiterate that there was nothing surreptitious which some people are trying to hint at. All relevant papers have been made available. We welcome Sheikh Sahib back to ourfold and into the national mainstream. We have taken a big step and so has he. Constitutional and clauses and nuances matter, but I think that even more important is the overcoming of the bitterness of the past, so that the future can be based on crust. I sincerely hope that the mutual confidence while has made the agreement possible, will continue to mark the relationship between the new regime of the State and the rest of the country.

· President's

Address (M)

It is a matter of regret that our neighbour should think it fit to interfere in our domestic matters. No matter what we do or say, we seem tobe pounced upon. Prime Minister Bhutto chose to criticise Sikkim, the very week he himself had quietly deposed the ruler of Hunza which is in Pakistan-occupied Kashmir. the foreign press nor our own press paid much attention to it. Had we spoken about the tragedies and sufferings of Baluchistan or the North West Frontier Province, we would not have heard the end of it yet.

On the US arms supplies to Pakistan there are no two voices in India. It is natural that we should feel strongly, for it is we who have been the victims of Pakistani belligerency, time and again. The arms build-up and militarisation of the whole region is bound to increase the tension in the Indian Ocean. All this will cause deep anxiety and will increase the need for greater vigilance and preparedness.

This year is International Women's Year. The importance of it lies not only in the development...

Address (M)

SHRI PILOO MODY: So, you cannot remove her this year .... (Intersuptions).

SHRIMATI INDIRA GANDHI: The importance is not only in what happens to the individual woman but because of the influence which mothers wield on the younger generation during the most formative years of their growth. We do want this year to be one which will highlight the role of women in contemporary society. How women who form just under half the population can participate in transforming society, in bringing about reforms and the more rational and modern thinking in society, which is so necessary for our progress. But we do not wish the problem to be considered merely as a women's problem. We think it concerns men and women. And they must both work together to make it a success.

May I tell a story which is a little old? I think it happened in the fifties. The Secretary-General of the International Union for Child Welfare came to Delhi. A programme was arranged for him in a nearby village were the usual speeches, garlanding and so on. When it was all over, he said, 'I have brought my own interpreter and I would like to remain back. I would like my hosts and others to return.' So, everybody came back. This was told to me by the gentleman himself. He wandered around until he came accross a group of old men. He surmised that they might have an entirely different point He asked them, What is Independthe major change since ence?'. And one of the old after some thought, said: 'Our women and children are much more The visitor was astonished at now. this answer and asked: 'Do you think this is a good thing or not? Do you welcome it?' And the reply was: "Had you asked us some years earlier we would have said, we don't want this to happen, but now that we see the difference it has made to our homes

and to the village and we think it is a good thing." At the time I was the Vice-President of the International union. That is how I came to know of the Secretary-Generals' experience.

SHRI SHYAMNANDAN MISHRA: We hope you have also made some difference to the national home!

SHRIMATI INDIRA GANDHI: sit a proper compliment or a lefthanded one?

SHRI PILOO MODY: For you everything is left.

SHRIMATI INDIRA GANDHI: If you cannot think of paying compliment, why do you interfere with other people's doing so?

SHRI PILOO MODY: We are prepared to pay as many as you wish.

SHRIMATI INDIRA GANDHI: have taken the time of the We know that much is wrong in our society. But the question is whether it will be or can be corrected by encouraging indiscipline,-indiscipline in the army, indiscipline in the police, indiscipline in Government service Only dedicated and disciplined hard work can give new direction. India can hope for a glorious future only if our bright young people and our experienced old people take a creative and constructive attitude. Of course, many of us are middle aged and don't exclude them.

In trying to change society democratically, many told us that we were attempting the impossiple. But my faith in mankind and in the Indian people is boundless. I know that they have the capacity to transform impossible into the possible. But, is it not the task of all of us here to give them that direction, that guidance and that support which they will need in this great task?

So, I hope, Sir, that the Opposition which has been kinder to me than usual, will withdraw their amendments and spport the Motion of Thanks on the President's Address

MR. DEPUTY-SPEAKER: There are a number of amendments which have been moved. Unless any hon. Member wants any particular amendment to be put to the House,...

SHRI P. G. MAVALANKAR (Ahmedabad): I wish to press my amendment.

MR. DEPUTY-SPEAKER: That is what I am asking. Which amendment?

SHRI P. G. MAVALANKAR. Amendments Nos. 494 and 495 The Prime Minister has not made any reference to Gujarat whatsoever

SHRI ATAL BIHARI VAJPAYEE: Sir, I want amendments Nos. 1, 2, 4 and 5 to be put to the House for vote.

SHRI K. S. CHAVDA (Patan): Mr Deputy-Speaker, Sir.. (Interruptions)

MR. DEPUTY-SPEAKER: Order please I am not able to hear anybody. Why don't you allow me to hear. Let us take up one at a time What is your amendment please?

SHRI B. S. BHAURA (Bhat.nda). Sir, I would like to press my amendment No. 67.

SHRI NOORUL HUDA (Cachar): I would like to press my amendment No. 583.

SHRI N. E. HORO (Khunti): I would like to press my amendment No. 523.

SHRI K. S. CHAVDA: I would like to press my amendments Nos. 227 and 99.

SHRI RAMAVATAR SHASTRI (Patna): I would like to press my amendment No. 121.

MR. DEPUTY-SPEAKER: You can press only for one particular amendment, if you want that to be voted. I shall put these amendments one by one.

SHRI P. G. MAVALANKAR: I would like to press my amendment No. 494.

MR DEPUTY-SPEAKER: I would first put the amendment No. 494 moved by Shri P. G. Mavalankar.

SHRI P. G. MAVALANKAR: Please read out that.

MR. DEPUTY-SPEAKER: That is regarding the holding of early election in Gujarat.

The question is:

"That at the end of the motion, the following be added, namely:-

"but regret that the Address fails to give a clear assurance about the date of the new elections in Gujarat" (494)

The Lok Sabha divided:

## AYES

Division No 1 1451 hrs.

Bhattacharyya, Shri Dinen
Bhattacharyya, Shri S. P.
Cnatterjee, Shri Somnath
Chaudhuri, Shri Tridib
Chavda, Shri K S.
Chowhan, Shri Bharat Singh
Deo, Shri P. K.
Desai, Shri Morarji
Dhote, Shri Jambhuwant
Gowder, Shri J. Matha

Halder, Shri Krishna Chandra

Hazra, Shri Manoranjan

President's

Address (M)

Horo, Shri N. E.

Huda, Shri Noorul

Joshi, Shri Jagannathrao

Kalingarayar, Shri Mohanraj

Koya, Shri C. H. Mohamed

Krishnan, Shri E. R.

Lalji, Bhai, Shri

Malik, Shri Mukhtiar Singh

Mavalankar, Shri P. G.

Mishra, Shri Shyamnandan

Misra, Shri Janeshwar

Mody, Shri Piloo

Mukherjee, Shri Samar

Pandeya, Dr. Laxminarain

Parmer, Shri Bhaljibhai

Patel, Shri H M.

Patel, Kumarı Maniben

Pradhan, Shri Dhan Shah

Ram Hedaoo, Shri

Ramkanwar, Shri

Saha, Shri Ajit Kumar

Sezhiyan, Shri

Sinha, Shri Satyendra Narayan

Vajpayee, Shri Atal Bihari

Yadav, Shri G. P.

### NOES

Aga, Shri Syed Ahmed
Ahirwar, Shri Nathu Ram
Ambesh, Shri
Arvind Netam, Shri
Austin, Dr. Henry
Awdhesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Barman, Shri R. N.
Barua, Shri Bedabrata
Besumatari, Shri D.
Bhagat, Shri B. R.

Bhargava, Shri Basheshwar Nath

Address (M) Bheeshmadev, Shri M. Bhuvarahan, Shri G. Bist, Shri Narendra Singh Buta Singh, Shri Chakleshwar Singh, Shri Chandra Gowda, Shri D. B. Chandrakar, Shri Chandulal Chandrika Prasad, Shri Chaturvedi, Shri Rohan Lal Chaudhary, Shri Nitiraj Singh Chavan, Shrimati Premalabai Chikkalingajah, Shri K. Choudhury, Shri Moinul Haque Daga, Shri M. C. Dalbir Singh, Shri Darbara Singh, Shri Das, Shri Anadi Charan Das, Shri Dharnidhar Daschowdhury, Shri B. K. Desai, Shri D. D. Dhamankar, Shri Dharia, Shri Mohan Dhusia, Shri Anant Prasad Dinesh Singh, Shri Dube, Shri J. P. Dwivedi, Shri Nageshwar Engti, Shri Biren Gautam, Shri C. D. Godara, Shri Mani Ram Gogoi, Shri Tarun Gohain, Shri C. C. Gopal, Shri K. Goswami, Shri Dinesh Chandra Gotkhinde, Shri Annasaheb Gowda, Shri Pampan Hashim, Shri M. M. Ishaque, Shri A. K. M. Jamilurrahman, Shri Md. Jeyalakshmi, Shrimati V.

Jha, Shri Chiranjib

Kadam, Shri J. G.

Kailas, Dr.

President's Address (M)

Kamble, Shri T. D. Kapur, Shri Sat Pal Karan Singh, Dr. Kaul, Shrimati Sheil

Kaul, Shrimati Sheila Kedar Nath Singh, Shri Khadilkar, Shri R. K. Kotoki, Shri Liladhar

Kulkarni, Shri Raja Kushok Bakula, Shri

Lakshınikanthamma, Shrimati T.

Laskar, Shri Nihar
Lutfal Haque, Shri
Mahajan, Shri Vikram
Mahishi, Dr. Sarojini
Majhi, Shri Gajadhar
Majhi, Shri Kumar
Malaviya, Shri K. D.
Mallikarjun, Shri
Manhar, Shri Bhagatram

Marak, Shri K.
Maurya, Shri B. P.
Mehta, Dr. Mahipatray
Michael Shri Babast

Mishra, Shri Bıbhuti Mishra, Shri G. S. Mishra, Shri Jagannath

Muhammed Khuda Bukhsh, Shri

Naik, Shri B. V. Nimbalkar, Shri Oraon, Shri Tuna Pandey, Shri Damodar Pandey, Shri Krishna Cha

Pandey, Shri Krishna Chandra Pandey, Shri Narsingh Narain

Pandey, Shri R. S. Pandey, Shri Sudhakar Panigrahi, Shri Chintamani

Pant, Shri K. C. Paokai Haokip, Shri

Parashar, Prof. Narain Chand

Parthasarathy, Shri P.
Patel, Shri Arind M.
Patel, Shri Natwarlal
Patel, Shri Prabhudas

Patil, Shri Anantrao Patil, Shri E. V. Vikhe Patil, Shri Krishnarao

Patil, Shri S. B.

Patnaik, Shri Banamali Patnaik, Shri J. B.

Purty, Shri M. S.

Qureshi, Shri Mohd. Shafi Raghu Ramaiah, Shri K. Rai Shrimati Sahodrabai

Rajdeo Singh, Shri Raju, Shri P. V. G. Ram Dhan, Shri Ram Sewak. Ch.

Ram Singh Bhai, Shri Ram Surat Prasad, Shri

Rao, Shri Jagannath

Rao, Shri M. S. Sanjeevi Rao, Shri Pattabhi Rama

Rao, Dr. V. K. R. Varadaraja Raut. Shri Bhola

Ray, Shrimati Maya

Reddy, Shri M. Ram Gopal

Reddy, Shri P. V.

Rohatgi, Shrimati Sushila Roy, Shri Bishwanath

Rudra Pratap Singh, Shri Sadhu Ram, Shri

Saini, Shri Mulki Raj Salve, Shri N. K. P.

Samanta, Shri S. C.

Sanghi, Shri N. K.

Sangliana, Shri

Sarkar, Shri Sakti Kumar Savitri Shyam, Shrimati Sethi, Shri Arjun

Shafquat Jung, Shri Shailani, Shri Chandra

Shankaranand, Shri B.

Sharma, Shri A. P. Sharma, Dr. H. P.

Sharma, Shri Nawal Kishore

Sharma, Dr. Shanker Dayal Shastri, Shri Raja Ram Shastri, Shri Sheopujan Shenoy, Shri P. R. Shukle, Shri B. R. Shukla, Shri Vidya Charan Siddheshwar Prasad, Prof. Singh, Shri Vishwanath Pratap Sinha, Shri Nawal Kishore Sohan Lal, Shri T. Subramaniam, Shri C. Sudarsanam, Shri M. Tarodekar, Shri V. B. Tombi Singh, Shri N. Uikey, Shri M. G. Vikal, Shri Ram Chandra Virbhadra Singh, Shri Yadav, Shri Chandrejit Yadav, Shri D. P. Yadav, Shri R. P.

MF. DEPUTY-SPEAKER. The result of the division is: Ayes 37; Noes 158.

The motion was negatived

MIt. DEPUTY-SPEAKER: Now, I have all these amendments which the hon. Members have said they want to press. I will put them one by one to the vote of the House.

I will now put amendment No. 495 to the vote of the House.

Amendment No. 495 was put and negatived.

MR. DEPUTY-SPEAKER: Now, I will put amendment No. 1 to the vote of the House.

Amendment No. 1 was put and negatived.

MR. DEPUTY-SPEAKER: Now, I will put amendment No. 2 to the vote of the House. The question is:

"That at the end of the motion, the following be added, namely:—

"but regret that there is no mention in the Address about lifting of emergency in the country." (2)

The Lok Sabha divided:

#### Division No 2

### AYES

14 54 hrs.

Bhattacharyya, Shri Dinen
Bhattacharyya, Shri S P.
Bhaura, Shri B S
Chandra Shekhar Singh, Shri
Chandrappan, Shri C. K.
Chatterjee, Shri Somnath
Chaudhuri, Shri Tridib
Chavda, Shri K. S.
Chowhan, Shri Bharat Singh
Deo, Shri P. K.
Dhote, Shri Jambuwant
Gopalan, Shri A. K.
Gowder, Shri J. Matha
Gupta, Shri Indrajit

AYES: Shri A. K. Gopalan;

<sup>\*</sup>The following Members also recorded their votes:

NOES: Sarvshri Yeshwantrao Cha-van and Ismail Hossain Khan and Shrimati Indira Gandhi.

President's

Address (M) Halder, Shri Krishna Chandra Hazra, Shri Manoranjan Hora, Shri N. E. Huda, Shri Noorul Joshi, Shri Jagannathrao Kalingarayar, Shri Mohanraj Koya, Shri C. H. Mohamed Krishnan, Shri E. R. Lalpi Bhai, Shri Mavalankar, Shri P. G. Mishra, Shri Shyamnandan Mody, Shri Piloo Mukherjee, Shri Samar Pandeya, Dr. Laxminaram Parmar, Shri Bhaljibhai Patel, Shr<sub>1</sub> H. M. Patel, Kumarı Manıben Pradhau, Shri Dhan Shah Ram Hedaoo, Shri Ramkanwar, Shri Saha, Shri Ajit Kumar Sambhalı, Shrı Ishaque Sezhiyan, Shri Shastri, Shri Ramavatar Sinha, Shri Satyendra Narayan Vajpayee, Shri Atal Bihari Yadav, Shri G P.

President's

### NOES

Aga, Shri Syed Ahmed Ahirwar, Shri Nathu Ram Ambesh, Shri Arvind Netam, Shri Austin, Dr. Henry Awdhesh Chandra Singh, Shri Azad, Shri Bhagwat Jha Barman, Shri R. N. Barua, Shri Bedabrata Basumatari, Shri D. Bhagat, Shri B. R. Bhargavi Thankappan, Shrimati

Address (M) Bheeshmadev, Shri M. Bhuvarahan, Shri G. Bist, Shri Narendra Smgh Buta Singh, Shri Chakleshwar Smgh, Shri Chandra Gowda, Shri D. B. Chandrakar, Shri Chandulal Chandrika Prasad, Shri Chaturvedi, Shri Rohan Lai Chaudhary, Shri Nitiraj Smgh Chavan, Shrimati Premalabai Chavan, Shri Yeshwantrao Chikkalingaiah, Shri K. Choudhury, Shri Moinul Haque Daga, Shri M C. Dalbir Singh, Shri Das, Shri Anadi Charan Das, Shii Dharnidhar Daschowdhury, Sari B. K. Desai, Shri D D Dhamankar, Shri Dhalla, Shri Mohan ' Dhusia Snii Anant Prasad Dinesh Singh Shri Dube, Shri J P Dwivedi, Shri Nageshwar Engti Shri Biren Gandhi, Shrimati Indira Gautam, Shri C D. Godara, Shri Mani Ram Gogol, Shri Tarun Gohain, Shri C. C. Gopal, Shri K. Goswami, Shri Dinesh Chandra Gotkhinde, Shri Annasaheb Gowda, Shri Pampan Hashim, Shri M. M. Ishaque, Shri A. K. M. Jamilurrahman, Shri Md. Jeyalakshmi, Shrimati V. Jha Shrı Chıranjib

Kadam, Shri J G.

President's

Address (M)

Kailas, Dr.

Kamble, Shri T. D.

Kapur, Shri Sat Pal

Karan Singh, Dr.

Kaul, Shrimati Sheila

Kedar Nath Singh, Shri

Khadilkar, Shri R. K.

Kotoki, Shri Liladhar

Kulkarni, Shri Raja

Kushok Bakula, Shri

Lakshmikanthamma, Shrimati T.

Laskar, Shri Nihar

Lutfal Hague, Shri

Mahajan, Shri Vikram

Mahishi, Dr. Sarojini

Majhi, Shri Gajadhar

Majhi, Shri Kumar

Malaviya, Shri K. D.

Mallikarjun, Shri

Manhar, Shr<sub>1</sub> Bhagatram

Marak, Shri K.

Maurya, Shri B. P.

Mehta, Dr. Jivraj

Mehta, Dr. Mahipatray

Mishra, Shri Bibhuti

Mishra, Shri G. S.

Mishra, Shri Jagannath

Muhammed Khuda Bukhsh, Shri

Naik, Shri B. V.

Nimbalkar, Shri

Oraon, Shri Tuna

Pandey, Shri Damodar

Pandey, Shri Krishna Chandra

Pandey, Shri Narsingh Narain

Pandey, Shri R. S.

Pandey, Shri Sudhakar

Panigrahi, Shri Chintamani

Pant, Shri K. C.

Paokai Haokip, Shri

Parashar, Prof. Narain Chand

Parthasarathy, Shri P.

Patel, Shri Arvind M.

Patel, Shri Prabhudas

Patil, Shri Anantrao

Patil, Shri E. V. Vikhe

Patil, Shri Krishnarao

Patil, Shri S. B.

Patnaik, Shri J. B.

Purty, Shri M. S.

Qureshi, Shri Mohd, Shaft

Raghu Ramaiah, Shri K.

Rai Shrimati Sahodrabai

Rajdeo Singh, Shri

Raju, Shri P. V. G.

Ram Dhan, Shri

Ram Sewak, Ch.

Ram Singh Bhai, Shri

Ram Surat Prasad, Shri

Rao, Shri Jagannath

Rao, Shri M. S. Sanjeevi

Rao, Shri Pattabhi Rama

Rao, Dr. V. K. R. Varadaraja

Raut, Shri Bhola

Ray, Shrimati Maya

Reddy, Shri M. Ram Gopal

Reddy, Shri P. V.

Rohatgi, Shrimati Sushila

Roy, Shri Bishwanath

Rudra Pratap Singh, Shri

Sadhu Ram, Shri

Saini, Shri Mulki Raj

Salve, Shri N. K. P.

Samanta, Shri S. C.

Sanghi, Shri N. K.

Sangliana, Shri

Sarkar, Shri Sakti Kumar

Savitri Shyam, Shrimati

Sethi, Shri Arjun

Shafquat Jung, Shri

Shailani, Shri Chandra

Shankaranand, Shri B.

Sharma, Shri A. P.

Sharma, Dr. H. P.

Sharma, Shri Nawal Kishore

Sharma, Dr. Shanker Dayal

Shastri, Shri Raja Ram

Shastri, Shrı Sheopujan

Shetty, Shri K. K.

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Shukla, Shri B. R.

Shukla, Shri Vidya Charan

Siddheshwar Prasad, Prof.

Singh, Shri Vishwanath Pratap

Sinha, Shri Nawal Kishore

Sohan Lal, Shri T.

Subramaniam, Shri C.

Sudarsanam, Shri M.

Tarodekar, Shri V. B.

Tombi Singh, Shri N.

Uikey, Shri M. G.

Vikal, Shrı Ram Chandra

Vırbhadra Sıngh, Shri

Yadav, Shrı Chandrajit

Yadav, Shri D. P.

Yadav, Shri R. P.

MR. DEPUTY-SPEAKER: The result\* of the division is:

Ayes 37, Noes 158.

The motion was negatived.

MR. DEPUTY-SPEAKER: I will now put amendment No. 4 moved by Shri Atal Bihari Vajpayee to the vote of the House.

Amendment No. 4 was put and negatived

MR. DEPUTY-SPEAKER: I will now put amendment Nos. 106 and 107 moved by Shri Ramavatar Shastri to the vote of the House.

Amendments Nos. 106 and 107 were put and negatived

MR. DEPUTY-SPEAKER: I will now put amendment No. 267 moved by Shri Krishna Chandra Halder to the vote of the House.

The question is:

"That at the end of the motion, the following be added, namely:-

'but regret that there is no mention about the judgment given by the Andhra Pradesh High Court against the Police verification of the Government employees' (267)

The Lok Sabha divided:

Division No. 3

14.57 hrs.

AYES

Bhattacharyya, Shri Dinen

Bhattacharyya, Shri S. P. Bhaura, Shri B. S.

Chandra Shekhar Singh, Shri

Chatterjee, Shri Somnath

Chaudhuri, Shri Tridib

Deo, Shri P. K.

Gopalan, Shri A. K.

Gowder, Shri J. Mahha

Halder, Shri Krishna Chandra

Hazra, Shri Manoranjan

Horo, Shri N. E.

Huda, Shri Noorul

Kalıngarayar, Shri Mohanraj

Krishnan, Shri E. R.

Malik, Shri Mukhtiar Singh

Mavalankar, Shri P. G.

Mishra, Shri Shyamnandan

Misra, Shri Janeshwar

Mody, Shri Piloo

Mohanty, Shri Surendra

Mukherjee, Shri Samar

Patel, Shri H. M.

Pradhan, Shri Dhan Shah

\*The following Members also recorded their votes for NOES: Sarv-shri Darbara Singh, Natwarlal Patel and Ismail Hossain Khan.

President's

Ramkanwar, Shri Saha, Shri Ajit Kumar Sambhali, Shri Ishaque Sezhiyan, Shri Sinha, Shri Satyendra Narayan Yadav, Shri G. P.

President's

#### NOES

Aga, Shri Syed Ahmed Ahirwar, Shri Nathu Ram Ambesh, Shri Arvind Netam, Shri Austin, Dr. Henry Awdhesh Chandra Singh, Shri Azad, Shri Bhagwat Jha Barman, Shri R. N. Barua, Shri Bedabrata Basumatari, Shri D. Bhagat, Shri B. R. Bhargava, Shri Basheshwar Nath Bheeshmadev, Shri M. Bhuvarahan, Shri G. Bist Shri Narendra Singh Buta Singh, Shri Chakleshwar Singh, Shri Chandra Gowda, Shri D. B. Chandrakar, Shri Chandulal Chandrika Prasad, Shri Chaturvedi, Shri Rohan Lal Chaudhary, Shri Nitiraj Singh Chavan, Shrimati Premalabai Chavan, Shri Yeshwantrao Chikkalingaiah, Shri K. Choudhury, Shri Moinul Haque Daga, Shri M. C. Dalbir Singh, Shri Darbara Singh, Shri Das, Shri Anadi Charan Das, Shri Dharnidhar Daschowdhury, Shri B. K. Desai, Shri D. D.

Address (M) Dhamankar, Shri Dhusia, Shri Anant Prasad Dinesh Singh, Shri Dube, Shri J. P. Dwivedi, Shri Nageshwar Engti, Shri Biren Gandhi, Shrimati Indira Gautam, Shri C. D. Godara, Shri Mani Ram Gogoi, Shri Tarun Gohain, Shri C. C. Gopal, Shri K. Goswami, Shri Dinesh Chandra Gotkhinde, Shri Annasaheb Gowda, Shri Pampan Hashim, Shri M. M. Ishaque, Shri A. K. M. Jamilurrahman Shri Md. Jha, Shri Chirajib Kadam, Shri J G. Kailas, Dr. Kamble, Shri T. D. Kapur, Shri Sat Pal Karan Singh, Dr. Kaul, Shrimati Sheila Keder Nath Smgh, Shri Khadilkar, Shri R. K. Kotoki, Shri Liladhar Kulkarni, Shri Raja Lakshmikanthamma, Shrimati T. Laskar, Shri Nihar Mahajan, Shri Vikram Mahishi, Dr. Sarojini Majhi, Shri Gajadhar Majhi, Shri Kumar Malaviya, Shri K. D. Mallikarjun, Shri Manhar, Shri Bhagstram

Marak, Shri K.

Maurya, Shri B. P.

Mehta, Dr. Jivrai

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Mehta, Dr. Mahipatray Mishra, Shri Bibhuti

Mishra, Shri G. S.

Mishra, Shri Jagannath

Muhammed Khuda Bukhsh, Shri

Naik, Shri B. V. Oraon, Shri Tuna

Pandey, Shri Damodar

Pandey, Shri Krishna Chandra

Pandey, Shri Narsingh Narain

Pandey, Shri R. S.

Pandey, Shri Sudhakar

Panigrahi, Shri Chintamani

Pant, Shri K. C.

Paokai Haokip, Shri

Parashar, Prof. Narain Chand

Parthasarathy, Shri P.

Patel, Shri Arvind M.

Patel. Shri Natwarlal

Patel, Shri Prabhudas

Patil, Shri Anantrao

Patil, Shri E. V. Vikhe

Patil, Shri Krishnarao

Patil, Shri S. B.

Patnaik, Shri Banamali

Patnaik, Shri J. B.

Purty. Shri M. S.

Qureshi, Shri Mohd, Shafi

Raghu Ramaiah, Shri K.

Rai Shrimati Sahodrabai

Raideo Singh, Shri

Raju, Shri P. V. G.

Ram Dhan, Shri

Ram Sewak, Ch.

Ram Singh Bhai, Shri

Ram Surat Prasad, Shri

Rao, Shri Jagannath

Rao, Shri M. S. Sanjeevi

Rao, Shri Pattabhi Rama

Rao, Dr. V. K. R. Varadaraja

Raut, Shri Bhola

Ray, Shrimati Maya

Reddy, Shri M. Ram Gopal

Reddy, Shri P. V.

Rohatgi, Shrimati Sushila

Roy, Shri Bishwanath

Rudra Pratap Singh, Shri

Sadhu Ram, Shri

Saini, Shri Mulki Raj Salve, Shri N. K. P.

Samanta, Shri S. C.

Sanghi, Shri N. K.

Sangliana, Shri

Sarkar, Shri Sakti Kumar

Savitri Shyam, Shrimati

Sethi, Shri Arjun

Shafquat Jung, Shri

Shailani, Shri Chandra

Shankaranand, Shri B.

Sharma, Shri A. P.

Sharma, Dr. H. P.

Sharma, Shri Nawal Kishore

Sharma, Dr Shanker Dayal

Shastri Shri Raja Ram

Sna-tri, Shri Sheopujan

Shenoy, Shri P. R.

Shetty, Shri K. K.

Shukla, Shri B. R.

Shukla, Shri Vidya Charan

Siddheshwar Prasad, Prof.

Singh, Shri Vishwanath Pratap

Sinha, Shri Nawal Kishore

Sohan Lal, Shri T.

Subramaniam, Shri C.

Sudarsanam, Shri M.

Tarodekar, Shri V. B.

Tombi Singh, Shri N.

Uikey, Shri M. G.

Vikal, Shri Ram Chandra

Virbhadra Singh, Shri

Yadav, Shri Chandrajit

Yadav, Shri D. P.

Tadav, Shri R. P.

The

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President's Address (M)

MR. DEPUTY-SPEAKER:

\*result\* of the division is:

Ayes 80; Noes 157.

The motion was negatived

SHRI KRISHNA CHANDRA HAL-DER (Ausgram): Sir, actually I wanted to have division on my amendment No. 268 and not 267.

15 hrs.

MR. DEPUTY-SPEAKER: The question is:

"That at the end of the motion, the following be added, namely:-

'but regret that there is no mention in the Address of nationalisation of sugar, textile and drug industries'." (123)

The Lok Sabha divided:

Division No. 4] AYES [15 hrs.

Bhattacharyya, Shri Dinen Bhattacharyya, Shri S. P. Bhaura, Shri B. S. Chandrappan, Shri C. K. Chatterjee, Shri Somnath Desai, Shri Morarji Gopalan, Shri A. K. Fowder, Shri J. Matha Gupta, Shri Indrajit Halder, Shri Krishna Chandra Hazra, Shri Manoranjan Horo, Shri N. E. Huda, Shri Noorul Kalingarayar, Shri Mohanraj Krishnan, Shri E. R. Lalji Bhai, Shri Mukherjee, Shri Samar

Pradhan, Shri Dhan Shah Saha, Shri Ajit Kumar Sambhali, Shri Ishaque Sen, Dr. Ranen Sezhiyan, Shri Shastri, Shri Ramavatar.

Division No. 4] NOES [15 hrs.

Aga, Shri Syed Ahmed Ahirwar, Shri Nathu Ram Ambesh, Shri Arvind Netam, Shri Austin, Dr. Henry Awdhesh Chandra Singh, Shri Azad, Shri Bhagwat Jha Barman, Shin R. N. Barua, Shri Bedabrata Basumatarı, Shrı D. Bhagat, Shri B. R. Bhargava, Shri Basheshwar Nata Bheeshmadev, Shri M. Bhuvarahan, Shri G. Bist, Shrı Narendra Sıngh Buta Singh, Shri Chakleshwar Singh, Shri Chandra Gowda, Shri D. B. Chandrakar, Shri Chandulal Chandrika Prasad, Shri Chaturvedi, Shrı Rohan Lal Chaudhary, Shri Nitira; Singh Chavan, Shrimatı Premalabai Chavan, Shri Yeshwantrao Chikkalingaiah, Shri K. Chaudhury, Shri Moinul Haque Daga, Shri M. C. Dalbir Singh, Shri Darbara Singh, Shri Das, Shri Anadi Charan Das, Shri Dharnidhar

<sup>\*</sup>The following Members, also recorded their votes for NOES: Sarvshri Mohan Dharia and Ismail Hossain Khan.

Address (M)
Daschowdhury, Shri B. K.

President's

Desai, Shri D. D. Dhamankar, Shri

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Dharia, Shri Mohan Dhusia, Shri Anant Prasad

Dinesh Singh, Shri Dube, Shri J. P.

Dwivedi, Shri Nageshwar

Engti, Shri Biren

Gandhi, Shrimati Indira Gautam, Shri C. D.

Godara, Shri Mani Ram Gohain, Shri C. C.

Gopal, Shri K.

Goswami, Shri Dinesh Chandra

Gotkhinde, Shri Annasaheb

Gowda, Shri Pampan Hashim, Shri M. M.

Ishaque, Shr<sub>1</sub> A. K. M

Jamilurrahman, Shri Md. Jeyalakshmi, Shrimati V.

Jha, Shri Chiranjib

Kadam, Shri J. G.

Kailas, Dr.

Kamble, Shri T. D.

Kapur, Shri Sat Pal Karan Singh, Dr.

Kaul Shrimati Sheila

Kedar Nath Singh, Shri

Khadilkar, Shri R. K.

Kotoki, Shri Liladhar

Koya, Shri C. H. Mohamed

Kulkarni, Shri Raja

Kushok Bakula, Shri

Lakshmikanthamma, Shrimati T.

Laskar, Shri Nihar

Lutfal Haque, Shri

Mahajan, Shri Vikram

Mahishi, Dr. Sarojini

Majhi, Shri Gajadhar Majhi, Shri Kumar

Malaviya, Shri K. D.

Mallikarjun, Shri

Manhar, Shri Bhagatram

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Marak, Shri K.

Maurya, Shri B. P. Mehta, Dr. Jivraj

Mehta, Dr. Mahipatray

Mishra, Shri Bibhuti

Mishra, Shri G. S.

Mishra, Shri Jagannath

Muhammed Khuda Bukhsh, Shri

Naík, Shri B. V.

Nimbalkar, Shri

Oraon, Shri Tuna

Pandey, Shri Damodar

Pandèy, Shri Krishna Chandra Pandey Shri Narsingh Narsin

Pandey, Shri R. S.

Pandey, Shri Sudhakar

Panigrahi, Shri Chintamani Pant, Shri K. C.

Paokai Haokip, Shri

Parashar, Prof. Narain Chand

Parthasarathy, Shri P.

Patel, Shri Arvind M.

Patel, Shrı Natwarlal

Patel. Shri Prabhudas

Patil Shri Anantrao

Patil, Shri E. V. Vikhe

Patil, Shri Krishnarao

Patil, Shri S. B.

Patnaık, Shri Banamali

Patnaik, Shri J B.

Qureshi, Shri Mohd. Shafi

Raghu Ramaiah, Shri K.

Rai Shrimati Sahodrabai

Rajdeo Singh, Shri

Raju, Shri P. V. G.

Ram Dhan, Shri

Ram Sewak, Ch.

Ram Singh Bhai, Shri

Ram Surat Prasad, Shri

Rao, Shri Jagannath

Rao, Shri M. S. Sanjeevi Rao, Shri Pattabhi Rama Rao, Dr. V. K. R. Varadaraja Raut, Shri Bhola Ray. Shrimati Mava Reddy, Shri M. Ram Gopal Reddy, Shri P. V. Rohatgi, Shrimati Sushila Roy, Shri Bishwanath Rudra Pratap Singh, Shri Sadhu Ram, Shri Saini, Shri Mulki Raj Salve, Shri N. K. P. Samanta, Sari S. C. Sanghi, Shri N. K. Sangliana, Shri Sarkar, Shri Saktı Kumar Savitri Shyam, Shrimati Sethi, Shri Arjun Shafquat Jung, Shri Shailani, Shri Chandra Shankaranand, Shri B. Sharma, Shri A. P. Sharma, Dr. H. P. Sharma, Shri Nawal Kishore Sharma. Dr. Shanker Dayal Shastrı, Shri Raja Ram Shastri, Shri Sheopujan Shenoy, Shri P. R. Shetty, Shri K. K. Shukla, Shri B. R Shukla, Shri Vidya Charan Siddeshwar Prasad, Prof. Singh, Shri Vishwanath Pratap Sinha, Shri Nawal Kishore

Tarodekar, Shri V. B. Tombi Singh, Shri N. Uikey, Shri M. G. Vikal Shri Ram Chandra Virbhadra Singh, Shri Yadav, Shri Charndrajit Yadav, Shri D. P. Yadav, Shri R. P.

MR. DEPUTY-SPEAKER: The result\* of the division is:

Ayes 23; Noes 161.

The motion was negatived.

MR. DEPUTY-SPEAKER: I shall now put all the other amendments together to vote.

SHRI B. S. BHAURA: No. 67 may be put separately.

MR. DEPUTY-SPEAKER: Order please, Mr. Bhaura will co-operate,

I shall now put all the other amendments together to the vote of the House

All other amendments were then put and negatived

DEPUTY-SPEAKER: The MR question is:

"Tnat an Address be presented to the President in the following terms: -

'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 17th February, 1975'."

The Motion was adopted

\*The following Members also recorded their votes:

AYES: Shri D. N. Singh;

Sohan Lal, Shri T.

Subramaniam, Shri C.

Sudarsanam, Shri M.

NOES: Sarvshri Tarun Gogoi and Ismail Hossain Khan.

285 Continuance of PHALGUNA 8, 1896 (SAKA) Continuance of President's Rule in Gujarat (Res.) President's Rule in Gujarat (Res.)

SHRI PILOO MODY: Where is Stephen? This is an infructuous motion. The man is not here. How can you vote his motion?

MR. DEPUTY-SPEAKER: Order please.

SHRI PILOO MODY: He can get his motion passed in absentia? The whole debate is infructuous.

15.03 hrs.

STATUTORY RESOLUTION RE: CONTINUANCE OF PROCLAMA-TION ISSUED IN RESPECT OF GUJARAT

THE MINISTER OF HOME AF-FAIRS (SHRI K BRAHMANANDA REDDY): I move the following Resolution:

"That this House approves the continuance in force of the Proclamation, dated 9th February 1974, in respect of Gujarat, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 11th March 1975".

This subject came up for consideration by this House in September last

SHRI P G. MAVALANKAR (Ahmedabad): I want to make a submission on this.

MR. DEPUTY-SPEAKER: There cannot be a submission because you can speak on the Resolution. But if you have a point of order, I am prepared to listen to you.

SHRI P. G MAVALANKAR: Then I will be on a point of order.

My point of order is this. The Home Minister has just now read out the Resolution that stands in his name asking this House for an extension by a further period of six months of President's rule in Gujarat. He says

he is doing it under article 366. I want to know whether on the basis of that and other articles and also on the basis of well-established conventions of the Constitution, the Home Minister and the Government of India have asked for any special report from the Governor of Gujarat suggesting to the Centre to extend the President's rule. Secondly, I want to know whether the Government of India have been advised by the Election Commissioner that holding elections in Gujarat at this very time is neither possible nor feasible because constitutional requirements cannot be fulfilled. If that is not so, when the State is having normalcy, there is no emergency, there is no constitutional breakdown and the law and order situation is normal, when there is no report from the Governor to the Central Government is he within his powers to bring forward such a resolution? That is the point of order.

MR DEPUTY-SPEAKER: These are the two questions.

SHRI K BRAHMANANDA REDDY:
There is nothing much I should say,
particularly on this point. As you
are aware, we need not be advised
by the State Government. There is
no need for us to make any reference
to the Election Commission.

SHRI P. G. MAVALANKAR. When I mentioned the Constitution, I had also in mind the debates that took place in the Constituent Assembly of India Only yesterday, in the Central Hall, the Prime Minister fold us about the wisdom and generosity and imagination of the founding fathers of the Constitution and she repeated it today a little while ago. While talking on this point Dr. Ambedkar said in the Constituent Assembly:

"Now, when once the Constitution makes the provinces sovereign and gives them plenary powers to make any law for peace, order and good government of the province, really speaking, the intervention of the Centre or any other authority must be deemed to be barred, because